

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/ Jammu

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**Notification**  
Srinagar, the **16<sup>th</sup>** November, 2016

SRO **365** . - In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the below mentioned officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Samba:-

S.No.	Name of the Officer S/Shri	Designation	Jurisdiction
1	Ms. Neha Bakshi	Tehsildar	HQ Assistant to Deputy Commissioner, Samba
2	Ms. Kanchan Bala	Tehsildar	Teshil Ghagwal
3	Shri Murad Ali	Naib Tehsildar	Naibat Sarna

By order of the Government of Jammu and Kashmir.

Sd-  
**(Abdul Majid Bhat)**  
Secretary to Government,  
Department of L, J&PA

NO:LD(P) 2007/Samba

Dated: **16** -11- 2016

Copy to the:-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu. This is with reference to his letter No. 101/888/III/3040-43 dated 4-11-2016
3. Deputy Commissioner, Samba.
4. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
5. SRO Section, Department of Law, Justice and PA (W.7. S.C).

  
**Assistant Legal Remembrancer,**  
Department of Law, Justice & PA

